Relocation of Nyayalaya Bhawan to Rewa

†1402. SHRI RAJMANI PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Nyayalaya Bhawan is being relocated to district headquarters at Rewa in Madhya Pradesh and the authorities concerned to issue such an order, and the reasons therefor;
- (b) whether it is also a fact that relocation of Nyayalaya Bhawan is being consistently opposed by advocates and common people, keeping in view public convenience and delivery of justice to public; and
- (c) if so, whether any action would be taken to retain the Nyayalaya Bhawan at the same place in view of public interest?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) As per the information made available by the High Court of Madhya Pradesh, the Nyayalaya Bhawan, Rewa is being proposed to be shifted to under construction New District Court Building, Village Barra (Near Engineering College), Rewa after the completion of the new building. The existing Court Premises, Rewa is having only 20 Court Rooms against a sanctioned strength of 36 Judicial Officers/Judges. There is a paucity of Court Rooms to accommodate the sanctioned strength of Judges at the existing building. Additional land for construction of required court rooms as per the sanctioned strength was not available adjacent to existing court building.

The relocation of Nyayalaya Bhawan is being opposed by only a few advocates, but not by the general public. The New District Court Building, Rewa is being constructed on a land situated near the Government Engineering College, Rewa and the said project is also situated on a National Highway which would have sufficient means of public transportation for all the stake holders. Having 56 number of Court Rooms would facilitate posting of sufficient numbers of Judges in Rewa and would accelerate the disposal of cases.

Seizure of cash during Assembly elections

1403. SHRI SANJAY RAUT: SHRIMATI SHANTA CHHETRI:

Will the Minister of LAW AND JUSTICE be pleased to state:

[†] Original notice of the question was received in Hindi.

- (a) whether former Chief Election Commissioner has said that the demonetisation of notes has not helped in controlling black money in the backdrop of recent seizure of humongous cash in the States that are going in for Assembly elections;
 - (b) if so, the details of seizures made in these states; and
- (c) the type of action that has been taken against those who are involved in the transport of black money in the States which are going in for elections?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) The Election Commission of India (ECI) has informed that no such information is available in this regard.

(b) As informed by the ECI, the following are the details of the cash seized in the General Elections to the Legislative Assemblies of Chhattisgarh, Madhya Pradesh, Mizoram, Rajasthan and Telangana, 2018:-

State	Amount in ₹ crore
Chhattisgarh	4.48
Madhya Pradesh	13.24
Mizoram	0.65
Rajasthan	12.85
Telangana	115.19

(c) The Commission has informed that as per the Standard Operating Procedure being followed, Flying Squads and Static Surveillance Teams deployed in such elections are authorized to seize cash exceeding Rs 50,000, including other inducements like drugs, liquor, arms and other illicit articles or gift items valued at more than Rs. 10,000, if found in vehicles carrying candidate, his agent, party worker, posters and election materials. The Commission has also informed that the action under relevant provisions of Representation of the People Act, 1951, Indian Penal Code, 1860 and Income Tax Act, 1961 has been initiated against all those who were involved in the transportation of unaccounted money during elections.

Flaw in flexi fare scheme

1404. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that while flexi-fare helped Railways to generate more income, it also led to reduction in number of passengers because of higher fare;
- (b) whether the scheme has a major flaw in that as the flexi-fare cannot be reduced even when demand is poor resulting in loss of passengers;